

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
COURT 1**

CP (IB) No.713/9/NCLT/AHM/2019

Coram: Hon'ble Mr. MADAN BHALCHANDRA GOSAVI, MEMBER (JUDICIAL)

Hon'ble Mr. VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING THROUGH VIDEO CONFERENCING BEFORE THE
AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 29.07.2020**

Name of the Company:

Bhagyoday Cotton Industries

V/s

Shakti Refoils & agro Foods Products Pvt Ltd

Section:

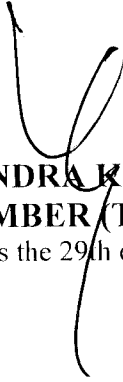
Section 9 of the Insolvency & Bankruptcy Code ,2016

ORDER

Learned Counsel Mr. Tapan Patel appeared for the Operational Creditor.

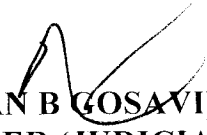
It is brought to our notice that Corporate Debtor has already been admitted in CIRP in CP(IB)630/2019 vide order dated 27.01.2020. Hence, this proceeding stands disposed-off with the liberty to Operational Creditor to approach to RP/IRP in that proceeding with his claim and RP may consider as per the Rules. In case, CIRP proceeding in that matter is set aside then the Operational Creditor is at liberty to get this proceeding revived again.

Accordingly, CP(IB) 630 /2019 stands disposed-off.


**(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)**

Dated this the 29th day of July, 2020

PC


**(MADAN B GOSAVI)
MEMBER (JUDICIAL)**